

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 9th day of January, 2002.

Original Application No.1218 of 1996.

CORAM :-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiquddin, J.M.

Hari Narain Shukla,
Son of Sri Ishwar Dutt Shukla,
presently posted as Unit Catering Manager
(Grade Rs.1200-2040)/RPS),
Northern Railway, Kanpur Central.
(Sudhir Agrawal, Advocate)

.Applicant

Versus

1. Union of India through the Secretary
Ministry of Railways, New Delhi.
2. The General Manager, Northern Railway,
Baroda House, New Delhi.
3. The Divisional Railway Manager,
Northern Railway, Allahabad.
4. The Additional Railway Manager,
Northern Railways, Allahabad.
5. The Senior Divisional Commercial Manager,
Northern Railway, Allahabad.
6. The Assistant Personnel Officer (IV),
Northern Railway, Allahabad.

(Sri Avnish Tripathi, Advocate)

.Respondents

O R D E R (O r a l)

By Hon'ble Mr. S. Dayal, A.M.

This OA has been filed for setting aside the order dated 22-11-1995 and 3-11-1996 and for issuance of a direction to the respondents to not to interfere with the applicant's working as Unit Catering Manager and to consider him for future promotions treating his induction in the Cadre of Unit Catering Manager

w.e.f. 14-3-1991.

2. We have heard Sri SK Mishra, briefholder of Sri Sudhir Agrawal, counsel for the applicant and Sri Avnish Tripathi, counsel for the respondents.


3. Learned counsel for the respondents has referred to the Annexure-1 to the CA, which is the letter of the Divisional Railway Manager, Northern Railway, Allahabad to the Chief Inspector Catering, Northern Railway, Kanpur being order of the D.R.M. to the following effect :-

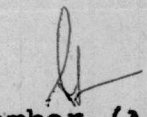
"Now when the cadre of Catering has been decentralised, they have to be allowed to continue on their existing posts as they have gained enough experience during the last 5 years for the jobs assigned to them."

4. The Chief Inspector Catering, Northern Railway, Kanpur was informed that Sri Y.P. Tripathi and Shri H.N. Shukla were directed to him for duty after being relieved from the Divisional Railway, Allahabad.

5. It appears that the above order of the D.R.M. was passed on account of the stay order dated 21-11-96 in the OA in the case of the applicant. The order passed by the DRM also permits the applicant to join his duty on the existing post and for allowing the consequential benefits i.e. seniority etc.

6. In view of the orders passed by the respondents, the OA has become infructuous and is accordingly dismissed as having become infructuous. No costs.


Member (J)


Member (A)

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